

ITEM NO.46

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 2301/2015
U. P. FINANCIAL CORPORATION & ANR. Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS. Respondent(s)
(with interim relief and office report)

Date : 04/10/2016 This petition was called on for hearing today.
For Petitioner(s)

Mr. Rakesh Uttamchandra Upadhyay, Adv.

For Respondent(s) Ms.Swati Sharma, Adv.
Mr. Rohit K. Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The respondent No.1 has already filed the counter affidavit.
Service of notice is complete on the respondent No.2, but no
one has entered appearance on his behalf.
As per tracking report in respect of respondent No.3, the
postal remarks shows that â Sinsufficient addressâ \235. Hence, Ld.counsel
for the petitioner shall file the fresh particulars of the said
respondent within a period of four weeks and he shall also take
fresh steps for the service of notice to him within the same
period.
List the matter again on 16.11.2016.

(M V RAMESH)
Registrar

SB